

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 1023 CUTTACK, TUESDAY, JULY 6, 2021/ASADHA 15, 1943

THE HIGH COURT OF ORISSA, CUTTACK NOTIFICATION

The 30th June 2021

No. 802/R--In exercise of the powers conferred under Article-229 of the Constitution of India, the Chief Justice of the High Court of Orissa is pleased to substitute the following Scheme in place of the existing scheme appended as **Appendix-7** of "The High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019" for selection and appointment of the Research Assistant in the High Court of Orissa, as follows:-

APPENDIX-7

SCHEME FOR SELECTION AND APPOINTMENT OF RESEARCH ASSISTANT

[See Rule. 5(6)]

Whereas, sanction of posts of Research Assistant on fixed honorarium basis, for their attachment with Hon'ble High Court Judges, has been issued by the Government of Orissa, with a view, that the attached Research Assistant may assist Hon'ble Judges in Judicial work i.e. Searching out case law, articles, papers; taking

down notes or arguments and preparing of speech/articles etc. which add and enrich knowledge and experience of concerned Research Assistants also.

Therefore, to obtain services of best incumbents, and with a view to keep transparency in the mode, and modality of engaging such Research Assistant; providing qualification/method of selection, brief job chart, general condition of job etc. the "Scheme for Selection and Appointment of Research Assistant in the High Court of Orissa was framed;

Whereas Govt. of Orissa in the mean time has enhanced the honorarium of the Research Assistant and there is a need of revamping the Scheme framed to ensure better service from the Research Assistants;

Therefore, the following Scheme for Selection and appointment of Research Assistants in the High Court of Orissa is framed;

- 1. TITLE- The scheme shall be herein after called as "Scheme for Selection and Appointment of Research Assistant in the High Court of Orissa and shall come into force on the date of publication in the Official Gazette...
- 2. **DEFINITIONS:** Unless there is anything repugnant in the subject of context;
- (i) "Chief Justice" means Hon'ble Chief Justice of the High Court of Orissa.
- (ii) "Judge" means Hon'ble Judge of the High Court of Orissa
- (iii) "Research Assistant" means the person to assist the Hon'ble Judges in the Research work in Legal issues coming up for adjudication.
- (iv) "Schedule" means schedule attached to this Scheme.
- (v) "Website" means official website of the High Court of Orissa as may be uploaded from time to time. (At present it is http://orissahighcourt.nic.in)
- (vi) "Universities / Colleges / institutions" shall mean the Universities / Colleges / Institutions established by law in India.
- (vii) "Registrar General" means Registrar General of the High Court of Orissa.

3. TERM AND NATURE OF ENGAGEMENT:

(i) * Research Assistant shall be engaged on purely temporary and contractual basis for a term coterminous to the tenure of the Chief Justice/Judge or for a term of two years whichever comes to an end earlier and the term of two years can be extended further for such period as may be considered appropriate.

Provided that the Hon'ble Judge with whom he/she is attached satisfies with his/her performance, can recommend for extension of engagement beyond two years period. However, the same shall not entail person concerned to claim any regular appointment and such continuance shall not be beyond a further period of two years. The Research Assistant once engaged shall not be re-engaged through any subsequent advertisement.

- (ii) Hon'ble the Chief Justice shall be entitled to have services of a maximum of three Research Assistants and each Hon'ble Judge shall be entitled to maximum of two Research Assistants, subject to the approval of the State Government.
- (iii) Premature discharge of Research Assistant without any notice or any compensation shall be Lawful, provided that the Hon'ble Judge with whom the concerned Research Assistant is attached, makes recommendation in writing to the Hon'ble Chief Justice.
- (iv) A Research Assistant intending to leave assignment prematurely shall be required to give prior notice of three months or residuary tenure of assignment whichever is higher.

4. METHOD OF SELECTION

Pursuant to advertisement published in at least two widely circulated newspapers, one of which must be in the regional language, prospective candidates may apply to the Registrar General of the High Court of Orissa in the form under Schedule-I indicating their willingness to work with the Chief Justice or with a particular Judge, who requires the services of Research Assistant. The applications so received shall be scrutinized by the Registry and the defect free applications shall be placed before the Chief Justice/Judge as per the willingness given by the applicant(s).

Rule-3(1) Substituted vide Rule-5 of "The High Court of Orissa (Appointment of Staff and Conditions of Service) (Third Amendment) Rules, 2022" published vide Gazette Notification (EO) No.2653 Dtd.09.05.2022 (attached below).

The Chief Justice/Judge in his/her discretion may or may not call any of the applicants for interview or personal interaction. The applicants will be finally selected as Research Assistants by the Chief Justice/Judge to whom such Research Assistants are expected to be attached. Upon intimation of such selection to the Registrar General, he shall issue the required letter of engagement to such Research Assistant.

5. AGE AND NATIONALITY

- (i) A candidate must not have attained the age of 33 years on 1st January preceding the last date fixed for submission of the application.
- (ii) He must be a citizen of India.

6. ELIGIBILITY CONDITIONS & QUALIFICATIONS:

- (i) A candidate must have acquired LLB degree/LLM degree from any recognized Universities/Colleges/ Institutions, within three years from the date of his /her application and should not have put in more than five years of practice, if he/ she is a practicing advocate.
- (ii) A candidate must have good working knowledge of computers.
- (iii) The candidate should have of sound mind and body and free from any bodily and mental disability, which render him unfit for such assignment.

7. DISQUALIFICATIONS:

- (i) A candidate must not have more than one living spouse, nor should be married to such a person, who already has a living spouse.
- (ii) A candidate should not have been convicted or involved in any pending criminal case.

8. CHARACTER:

A candidate must be a person of integrity, honesty and good moral character, for which he/she will submit certificates of two responsible persons, at the time of submitting application.

9. HONORARIUM:

- (i) A fixed honorarium/stipend of Rs.30,000/- (Rupees Thirty thousand) per month for his/her engagement or for such higher amount as may be prescribed by the State Government from time to time in this regard but without any dearness or other allowance/perquisite, shall be paid to the Research Assistant.
- (ii) Proportionate reduction of honorarium shall be made for unauthorized absence, so also for absence beyond permissible period of leave.

10. ATTENDANCE AND LEAVE:

- (i) A Research Assistant shall be entitled to one casual leave on completion of one calendar month, and un-availed casual leave will accumulate, up till end of the calendar year.
- (ii) The Private Secretary of the Hon'ble Judge to whom such Research Assistant is attached shall maintain account of attendance and casual leave of the Research Assistant and will send its intimation of leave and working day in each calendar month to the Bill Section, for preparing bill of honorarium.

11. DUTIES OF RESEARCH ASSISTANT:

- (i) To assist the Hon'ble Judge, in discharge of judicial and administrative functions with whom he/she is attached.
- (ii) He/she shall read the case files, and prepare the case, i.e., case summary and notes and chronology of events of such a comprehensive nature, that it may give to the Hon'ble Judge a complete view of the mater, including the legal questions involved, and the latest case law having bearing on the case either ways,
- (iii) He/she shall search out case law, articles, papers and other relevant material required in discharge of judicial/administrative work,
- (iv) He/she shall take down notes of arguments and to prepare notes of cases,
- (v) He/she shall identify facts, issues and questions that may arise in the course of arguments, or as may be relevant for judgment,
- (vi) He/she shall maintain record of judgments by the Hon'ble Judge along with the point of law decided in that particular case, in such a manner, as to be very

conveniently retrievable, as and when needed by the Judge, for any purpose whatsoever,

- (vii) He/she shall perform whatever is directed, in the course of imparting training to him/her, with regard to procedure and substantive law and also maintain confidentiality,
- (viii) He/she shall assist the Hon'ble Judge in preparing any speech/academic paper.

12. DUTY HOURS:

It is full time job, and the Research Assistant may be required to attend the residential office of the concerned Hon'ble Judge, in addition to normal duty during office hours. He/she may be required to attend the office/residential office, even on Gazetted/Local holidays. However, the time schedule shall be mutually adjusted by the Hon'ble Judge concerned, so as to make convenient working of the Research Assistant as well as the Hon'ble Judge concerned.

13. TRAINING:

The newly inducted Research Assistants shall undergo induction training to enhance their skills, knowledge and to make aware about the job profile in the Odisha State Judicial Academy.

14. CONDUCT DURING AND AFTER TERM OF ASSIGNMENT:

- (i) A Research Assistant shall maintain devotion to duty, and a high standard of moral reputation and integrity commensurate with the responsibilities entrusted to him/her, during the term of assignment. He will not disclose any fact which comes to his/her knowledge on account of such official assignment and shall ensure that no information document or any other thing is leaked out because of his/her mishandling of papers, deliberations with others, or in any other manner during or after completion of term of assignment, unless such disclosure is legally required in discharge of lawful duties.
- (ii) The Research Assistant will not accept any other assignment during term of assignment as Research Assistant.

- (iii) He/She will not leave headquarter without seeking permission from Hon'ble Judge concerned.
- (iv) He/She will not avail leave without getting it sanctioned. In any case of emergency, he/she will immediately contact and convey the Hon'ble Judge concerned, of his/her inability to attend office.
- (v) The Research Assistant shall recuse himself/herself from rendering any service to the Hon'ble Judge to whom he/she is attached, in respect of a case in which he/she has got any interest.
- (vi) Research Assistant shall abide by such other Rules and conditions of services as may be prescribed by the Chief Justice.

15. BAR TO PRACTICE AS AN ADVOCATE:

- (a) No Research Assistant shall practice as an Advocate in any Court of Law or Tribunal and it will be obligatory for him/her on accepting the assignment as Research Assistant to surrender /keep in abeyance his/her advocate license, so long as he or she continues with the assignment as a Research Assistant.
- (b) The Research Assistant shall refrain from practicing before the Judge with whom he/she was attached for a period of two years after cessation of his/her assignment as Research Assistant.
- (c) After cessation of assignment, a Research Assistant shall not be entitled to appear in any case, if he/she had worked on that case during the course of his/her assignment.

16. DRESS CODE FOR RESEARCH ASSISTANT:

- (i) For Male Research Assistant Black Full Pant, White Shirt (Full Sleeves) with Black Tie and Black Shoes.
- (ii) For Female Research Assistant White Blouse with Light Colour Saree (or) White Salwar Kameez with Black Duppatta.
- (iii) Black Sweater and Black Coat, if and when needed.

Before taking over assignment, the Research Assistant shall submit an undertaking in format, as prescribed in Schedule II, before the Registrar General of the High Court of Orissa.

18. CERTIFICATE:

- (i) On successful completion of term of assignment, a certificate by the Registrar General shall be issued, in form as is prescribed in Schedule III.
- (ii) If the assignment is terminated before completion of original term, due to premature discharge by the High Court, or due to voluntary giving up assignment, by person concerned, no such certificate shall be given.

19. PUBLICATION OF THE SCHEME:

The scheme shall be uploaded on website of High Court and in any other additional manner as the Chief Justice may direct.

20. POWER TO REMOVE DIFFICULTIES:

- (a) The Chief Justice shall have the power to remove difficulties in implementation of this Scheme.
- (b) If any dispute arises involving interpretation of this Scheme, the decision of the Chief Justice shall be final.

21. REPEAL & SAVINGS:

The Scheme framed earlier in this regard is hereby repealed.

Provided that any action taken or appointment made or things done under the earlier Scheme so repealed, shall be deemed to have been taken, made or done under this Scheme.

BY ORDER OF THE CHIEF JUSTICE

C. R. DASH
REGISTRAR GENERAL

SCHEDULE - I

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11. Whether you had earlier en	gaged research Assistant, If so, details
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12. I offer my willingness to work	as a Research Assistant with Hon'ble the Chief
Justice/Hon'ble Justice	. (Strike out which is not
applicable)	
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Place:	
Date:	Signature of Applicant

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Note:

- 1. Candidates should affix a latest coloured photograph snapped within three months preceding the date of application in passport size with his/her own signature thereon and duly attested by a Gazetted Officer at the space provided in the application.
- 2. The envelope containing application should be marked "APPLICATION FOR THE POST OF RESEARCH ASSISTANT, 20......"
- 3. Envelope shall contain only one application form. An envelope containing more than one application form shall stand rejected.
- 4. Candidates must attach with the application form, attested copies of the certificates & mark sheets in support of their age and educational qualifications, extracurricular activities and also in support of their having computer knowledge.
- 5. Two Character certificates as per Clause 8 of the Scheme.
- 6. Applications may be sent either by Speed Post, Registered Post with A.D., or through Courier, or can be deposited by hand during office hours.
- 7. The defective applications, which are not complete in any respect, will be rejected out-right.
- 8. Applications received after last date shall not be entertained and the Court will not be responsible for any postal delay.
- 9. The candidate shall not practise in any court of law nor engage himself in any professional pursuit during the engagement as Research Assistant.

SCHEDULE - II

UNDERTAKING

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resident of	naving been assigned job of Research
Assistant to get practical training and to	assist Hon'ble Judge in discharge of
Judicial/Administrative/Official/Semi Officia	l functions, do hereby submit my
undertaking and affirm as under:-	
That I have carefully read the "SCI	HEME FOR SELECTION AND
APPOINTMENT OF RESEARCH ASSIS	TANT IN THE HIGH COURT OF
ORISSA" and have fully understood the pro	visions contained therein. I understand
and do undertake that I am bound by the p	rovisions contained in the above said
scheme and that I will abide by the provisions	of it.
Date	Signature
The High Court or	(Name of Candidate)
Verified	

(Registrar General)

SCHEDULE- III

CERTIFICATE

To whom so ever it may concern

It is to certify that Mr. / Mrs. / MissSon/Daughter/wife
of resident of
had performed job and successfully participated in training as Research
Assistant w.e.f to
Hon'ble Mr. Justice, Hon'ble The Chief
Justice/Hon'ble Judge of Orissa High Court and his/her performance was found
to be satisfactory / good / outstanding.
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Date: REGISTRAR
GENERAL



EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 2653 CUTTACK, FRIDAY, SEPTEMBER 9, 2022/BHADRA 18, 1944

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No. 1713/R

Dated:05.09.2022

In exercise of the power conferred under Article 229 of the Constitution of India, the Chief Justice of the High Court of Orissa is pleased to make the following Rules further to amend the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019 to regulate the recruitment and conditions of service of the persons appointed to various posts in different Cadres/Groups in the High Court of Orissa, namely;-

1. Short title and commencement :-

These Rules may be called "The High Court of Orissa (Appointment of Staff and Conditions of Service) (Third Amendment) Rules, 2022" and shall come into force on the date of publication in the Official Gazette.

- 2. In the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019, the following modifications shall be made;
 - (i) The provisions appearing in column 5 of serial no. 2 of the category of tenure posts of Appendix-1 shall be substituted with the followings:

"A candidate must have acquired LLB degree/LLM degree from any recognized Universities/Colleges/Institutions, within 3 years from the date of his/her application and should not have put in more than 5 years of practice, if he/she is a practicing Advocate."

(ii) In column No. 6 of serial no. 2 of the category of tenure posts of Appendix-1, the following provision shall be inserted:

"A candidate must have good working knowledge of computers."

(iii) The word and figure 'Rs 15000/' appearing in column 7 of serial no-2 of the category of Tenure Post of Appendix-1 shall be substituted with the word and figure 'Rs 30000/'.

3. After serial no. 2 of the category of Tenure Post of Appendix-1, serial no 3 shall be inserted as in the following table;

Category	Sl.	Designation	Sanctioned	Minimum	Experience	Scale of pay	Mode of
of post	No	***	Strength	qualification	if any	A-07 (0) A	recruitment
		Law Researcher	,	qualification A candidate from law background must have completed LLB degree/LLM degree from any recognized Universities/ Colleges/ Institutions. A candidate from history background must have completed Post Graduate	i -	Rs 30000/- per month (consolidated)	
				Post			æ

4. The figures and word "1 and 2" appearing in the first line of subrule 6 of Rule 5, shall be substituted with the figures and word "1, 2 and 3".

5. Sub-clause (i) of clause-3 of the Appendix-7 shall be substituted with the followings;

(i)Research Assistants shall be engaged on purely temporary and contractual basis with a fixed monthly honorarium, ordinarily coterminous with the tenure of the Chief Justice/Judge or for a term of two years whichever comes to an end earlier. However, in case of retirement/transfer of the Chief Justice/Judge, the engaged Research Assistant can be attached to the new Chief Justice or any other Judge as the case may be for his/her remaining tenure of engagement on his/her request, subject to his/her performance and consent of the Chief Justice/Judge concerned. The term of two years can be extended for a further maximum period of six months on the recommendation and subject to the satisfaction of the Chief Justice/ Judge with whom he/she is attached and with his/her consent. In any case, the matter of such extension shall be only with the approval of the Chief Justice.

Provided that such engagement of Research Assistants, shall not entail them to claim any regular appointment. The Research Assistant once engaged shall not be eligible to apply for the post through any subsequent advertisement. However, the Research Assistant whose engagement has come to an end before completion of one year due to retirement/transfer or the end of the tenure of the Chief Justice/Judge with whom he /she was attached, will be eligible to apply for the post through the next advertisement.

- **6.** Clause-16 of the Appendix-7 shall be 'omitted'.
- **7.** After Appendix-7, the following Appendix-7-A shall be 'inserted':-

APPENDIX-7-A

SCHEME FOR SELECTION AND APPOINTMENT OF LAW RESEARCHERS IN THE CENTRE FOR JUDICIAL ARCHIVES OF ODISHA (I.E JUDICIAL HISTORY PROJECT OF THE HIGH COURT OF ORISSA)

[See Rule. 5(6)]

Whereas, sanction of posts of Law Researchers on fixed honorarium basis, for their engagement in the Centre for Judicial Archives of Odisha (i.e Judicial History Project of the High Court of Orissa) under the establishment of the High Court of Orissa, has been issued by the Government of Odisha, with a view, that the attached Law Researchers may assist Director-cum-OSD and other officials of the Centre in the day-to-day work by researching and analyzing law, case law, reports, rulings, collection of historical judicial documents and records.

With a view to prescribing the qualification and method of selection, brief job chart, general condition of job etc. the "Scheme for Selection and Appointment of Law Researchers in the establishment of the High Court of Orissa to work in the Judicial History Project of the High Court of Orissa is hereby framed;

- 1. TITLE- The scheme shall be herein after called as "Scheme for Selection and Appointment of Law Researchers in the Centre for Judicial Archives of Odisha (i.e Judicial History Project of the High Court of Orissa)" under the establishment of the High Court of Orissa and shall come into force on the date of its publication in the Official Gazette.
- **2. DEFINITIONS:** Unless there is anything repugnant in the subject or context;
- (i) "Centre" means Centre for Judicial Archives of Odisha;
- (ii) "Chief Justice" means the Chief Justice of the High Court of Orissa;
- (iii) "Committee" means the RRDC Committee of the High Court of Orissa;

- (iv) "Director" means the Director-cum-Officer on Special Duty,
 Archives;
- (v) "Law Researcher" means the person to assist Director-cum-OSD and other officials of the Centre in the day-to-day work by researching and analyzing law, case law, reports, rulings, collection of historical judicial documents and records;
- (vi) "Project" means the Judicial History Project of the High Court of Orissa;
- (vii) "Schedule" means Schedule attached to this Scheme;
- (viii) "Website" means official website of the High Court of Orissa as may be updated from time to time. (At present it is http://orissahighcourt.nic.in);
- (ix) "Universities / Colleges / institutions" shall mean the
 Universities / Colleges / Institutions established by law in India;
- (x) "Recruitment Cell' means the Recruitment Cell of the High Court of Orissa.
- (xi) "Registrar (Examination)" means the Registrar (Examination) of the High Court of Orissa;
- (xii) "Registrar General" means the Registrar General of the High Court of Orissa.

3. TERM AND NATURE OF ENGAGEMENT:

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- (i) Law Researcher shall be engaged on purely temporary and contractual basis for a term of two years with a fixed monthly honorarium subject to his/her performance to the satisfaction of the RRDC Committee; such engagement shall not entail the person concerned to claim any regular appointment.
- (ii) Premature discharge of a Law Researcher without any notice or any compensation shall be lawful, provided that the Committee makes a recommendation in writing to the Chief Justice.
- (iii) A Law Researcher intending to leave the assignment prematurely shall be required to give prior notice of one month.

4. AGE AND NATIONALITY

- (i) A candidate must not have crossed the age of 45 years on 1st January preceding the last date fixed for submission of the application.
- (ii) The candidate must be a citizen of India.

5. ELIGIBILITY CONDITIONS & QUALIFICATIONS:

- shall be filled up by the candidates with a law background and two posts shall be filled up by the candidates with a history background.
- (ii) A candidate from the law background must have completed LLB degree/LLM degree from any recognized Universities/Colleges/Institutions.
- (iii) A candidate from the history background must have completed Post Graduate degree/ or any higher degree in history from any recognized Universities/Colleges/ Institutions.
- (iv) A candidate must have good working knowledge of computers. A Candidate with 3 years practice/work and/or teaching experience would be preferred.
- (v) A candidate should not have been convicted or involved in any pending criminal case.

6. CHARACTER:

A candidate must be a person of integrity, honesty and good moral character, for which the candidate will submit certificates of two responsible persons, at the time of submitting the application.

7. METHOD OF SELECTION

- (i) The advertisement inviting application for temporary and contractual engagement of Law Researchers shall be published in at least two widely circulated newspapers, one of which must be in the regional language and also be uploaded in the website of the Court.
- (ii) Interested candidates may apply to the Registrar (Examination) of the High Court of Orissa in the application form under Schedule-I

- indicating their willingness to work in the Judicial History Project of the High Court of Orissa.
- (iii) The application form can be downloaded from the website, and it must be accompanied with the copies of documents, as enumerated in that form.
- (iv) Simultaneous to publication of advertisement, Registrar,
 Universities / Colleges / Institutions may also be intimated about
 the requirement, requesting to forward applications of willing
 candidates, along with a recommendation.
- (v) The applications so received shall be scrutinized by the Recruitment Cell of the
 - High Court and applications complete in all respects shall be placed before the Committee.
- (vi) There shall be a selection of candidates as per the modalities to be fixed by the Committee comprising a written test and interview as per the modalities.
- (vii) The Selection shall be made in order of merit in the selection test.
- (viii) The Committee, on completion of the selection test, shall prepare a select list of candidates double the number of vacancies in order of merit and recommend the names of the candidates equal to the number of vacancies to the Chief Justice for their engagement as Law Researchers. The select list shall remain valid for a period of one year and the names of the remaining candidates can be considered for engagement, in case vacancy accrued during the period of validity of the select list subject to the continued requirement of the Court.
- (ix) On the basis of the recommendations of the Committee and the final decision taken by the Chief Justice, the formal engagement order shall be issued by the Registrar General of the Court.

8. HONORARIUM:

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(i) The Law Researchers shall be paid fixed honorarium of Rs.30,000/- (Rupees Thirty thousand) per month or such higher amount as may be prescribed by the State Government from time to time.

(ii) Proportionate reduction of honorarium shall be made for unauthorized absence and for absence beyond the permissible period of leave.

9. ATTENDANCE AND LEAVE:

- (i) A Law Researcher shall be entitled to one casual leave on completion of one calendar month; unavailed casual leave will accumulate up till end of the calendar year.
- (ii) The Director- cum-Officer on Special Duty, Archives, shall sanction the leave; leave account and account of attendance shall be maintained in the office of the Centre: the office shall send intimation of leave and number of days worked in each calendar month to the Bill Section, for preparing bill of honorarium.

10. DUTIES OF LAW RESEARCHERS:

- (i) To assist the Director in processing, documenting and accessing archival collections,
- (ii) To assist the Director in researching and responding to copyright and ownership issues.
- (iii) To coordinate and facilitate use of the archives.
- (iv) To ensure accurate and up-to-date inventories and reconciliation of archival collections according to recognized archival standards.
- (v) To assist the Director and the Committee in creation, development and implementation of collection management policies; Archive procedures and preservation planning,
- (vi) To implement current procedures and develop new procedures for archival collections.
- (vii) To generally assist the Director in the research project.
- (viii) To perform other works of the Centre for Judicial Archives as and when assigned.

11. DUTY HOURS:

The Law Researcher shall attend the office of the Centre on every

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working day and remain present throughout the working hours of the Centre. The Law Researchers may be required to attend the office of the Centre, even on Gazetted/Local holidays as and when required.

12. TRAINING:

The newly inducted Law Researchers shall undergo orientation training at the Odisha State Judicial Academy.

13. CONDUCT DURING AND AFTER TERM OFASSIGNMENT:

- (i) A Law Researcher shall maintain devotion to duty, and a high standard of moral reputation and integrity commensurate with the responsibilities entrusted during the term of assignment. The Law Researcher will not disclose any fact which comes to his/her knowledge on account of such official assignment and shall ensure that no information document or any other thing is leaked out because of his/her mishandling of papers, deliberations with others, or in any other manner during or after completion of term of assignment, unless such disclosure is legally required in discharge of lawful duties.
- (ii) The Law Researcher will not accept any other assignment during term of assignment as Law Researcher.
- (iii) The Law Researcher will not leave headquarter without seeking permission from the Director of the Centre.
- (iv) The Law Researcher will not avail leave without getting it sanctioned. In any case of emergency, he/she will immediately contact and convey the Director, of his/her inability to attend office.
- (v) The Law Researcher shall abide by such other Rules and conditions of services as may be prescribed by the Chief Justice.

14. UNDERTAKING:

Before taking over assignment, the Law Researcher shall submit an undertaking in format, as prescribed in Schedule II, before the Registrar General of the High Court of Orissa.

15. CERTIFICATE:

(i) On successful completion of term of assignment, a certificate by

the Registrar General shall, be issued, in form as is prescribed in Schedule III.

(ii) If the assignment is terminated before completion of original term, due to pre-mature discharge by the High Court, or due to voluntary giving up assignment, by person concerned, no such certificate shall be given.

16. POWER TO REMOVE DIFFICULTIES:

- (a) The Chief Justice shall have the power to remove difficulties in implementation of this Scheme.
- (b) If any dispute arises involving interpretation of this Scheme, the decision of the Chief Justice shall be final.

BY ORDER OF THE CHIEF JUSTICE SUMAN KUMAR MISHRA REGISTRAR (JUDICIAL)

SCHEDULE - I

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7. Per	manent Ad	dress:					
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	¥				2009-15		
8. Edu	cational Q	ualification:					
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of	Board/	Institution /College	Passing	Marks	ks	age of	enrolment
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10. Ar	e you marr	ied?					
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	If so do you n having a s	ı have more t	han one	spouse l	iving or	married a	a
living:	•						

11.	Whether	you	were	earlier	engaged	as	Law	Researcher,	If	so,
	details									
	Place:					120				
	Date:							Signat	ure	:
	of App	olican	ıt							

Note:

- 1. Candidates should affix a latest coloured photograph in passport size with his/her own signature thereon and duly self attested at the space provided in the application.
- 2. The envelope containing application should be marked "APPLICATION FOR THE POST OF LAW RESEARCHER, 20......"
- 3. Envelope shall contain only one application form. An envelope containing more than one application form shall stand rejected.
- 4. Candidates must attach with the application form, attested copies of the certificates & mark sheets in support of their age and educational qualifications, extracurricular activities and also in support of their having computer knowledge.
- 5. Two Character certificates as per Clause 6 of the Scheme.
- 6. Applications may be sent either by Speed Post, Registered Post with A.D., or through Courier, or can be deposited by hand during office hours.
- 7. The defective applications, which are not complete in any respect, will be rejected out-right.
- 8. Applications received after last date shall not be entertained and the Court will not be responsible for any postal delay.
- 9. The candidate shall not practice in any court of law nor engage himself in any professional pursuit during the engagement as Law Research.

SCHEDULE - II

UNDERTAKING

Ison/daughterof
resident_of
having been assigned job of Law Researcher,
do hereby submit my undertaking and affirm as under:-
That I have carefully read the "SCHEME FOR SELECTION AND
APPOINTMENT OF LAW RESEARCHER IN THE CENTRE FOR JUDICIAL
ARCHIVES OF ODISHA (I.E JUDICIAL HISTORY PROJECT OF THE HIGH
COURT OF ORISSA)" and have fully understood the provisions contained
therein. I understand and do undertake that I am bound by the provisions
contained in the above said scheme and that I will abide by the provisions of it.
Date Signature
(Name of Candidate)
Verified

(Registrar General)

10001

SCHEDULE- III

CERTIFICATE

To whom so ever it may concern

It is to certify that Mr. / Mrs. / Miss
Son/Daughter/wife of
resident of had performed job and
successfully participated in training as Law Researcher
w.e.f He was engaged in the
Centre for Judicial Archives of Odisha (i.e Judicial History Project of
the High Court of Orissa) and his/her performance was found to be
satisfactory / good / outstanding.
Date: REGISTRAR GENERAL